

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. IA/2165/2024 IN C.P. (IB)/155(MB)2024

**IN THE MATTER OF**

PIRAMAL CAPITAL & HOUSING  
FINANCE LIMITED

VS

GUARDIAN PROMOTERS AND  
DEVELOPERSPRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 07.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Zaid Mansuri (PH)  
For the Respondent:

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**ORDER**

**I.A. 2165/2024**

The Ld. Counsel for the Applicant is directed to file the hard copy of the I.A.  
before the next date. Adjourned to **17.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)